COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 175 OF 2015

Dated: 19th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Pragati Power Corporation Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. R.B.Sharma for R.5

ORDER

Mr. Anand K. Ganesan, learned counsel for the appellant seeks permission to replace the illegible copies with the legible copies of Annexures to the interim application. Permission is granted. Let the copy of the said documents be served on the other side.

Liberty to file the written submissions is granted. List the matter on **21.08.2017.**

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai)
Chairperson

ts/pr